

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 110

IN THE MATTER OF:
IDBI Bank

C.P. (IB) No. 1/Chd/Hry/2021

...Petitioner-Financial Creditor

Versus

Supreme Infrastructure India Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 06.06.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 22.07.2024.

Sd/-

Court Officer